

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-348/ND/2018

In the matter of :
Modi Hi-tech. India Ltd
Vs.
AGTEC Industries (P) Ltd

... PETITIONER
.. RESPONDENT

SECTION :
Under Section 9 of IBC Code, 2016

Order delivered on 26.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : Ms. Sonali, Advocate & Mr. Mayank Badoni,
Advocate

For the Respondent/Corporate Debtor :

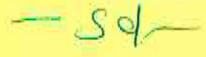
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and seeks some time for filing an affidavit under Section 9 (3) (b) disclosing the facts of issue of notice under Section 8, IBC, 2016 as well as reply which has been received along with copy of reply, if any, which has been sent by Corporate Debtor. For this purpose, a week's time is granted.

List, on 21.5.2018.


MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit